

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.139/TL/2023

Subject : Application under Section 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Dharamjaigarh Transmission Limited.

Petitioner : Dharamjaigarh Transmission Limited (DTL)

Respondents : Central Transmission Utility of India Limited and 33 Ors.

Petition No.140/AT/2023

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Dharamjaigarh Transmission Limited.

Petitioner : Dharamjaigarh Transmission Limited (DTL)

Respondents : Central Transmission Utility of India Limited and 33 Ors

Date of Hearing : 20.6.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri D Sudharshan, DTL
Shri Mani Kumar, DTL
Shri Prashant Kumar, DTL
Shri Swapnil Verma, CTUIL
Shri Ajay Kumar, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to the Petitioner for implementation of “Western Region Expansion Scheme (WRES) – XXVIII & XXIX” (‘the Project’) and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. The representative of the Petitioner further submitted as under:

- (a) The scope of the Project under WRES XXVIII, *inter alia*, include (i) creation of 220 kV level (GIS) at 765/400 kV Raipur Pool S/s with installation of 2x500 MVA, 400/220 kV ICTs along with associated bays, (ii) 2 Nos. of 220 kV line bays (GIS) at Raipur Pool S/s for termination of Raipur Pool – Rajnandgaon 220 kV



D/c line, (iii) Augmentation of 1x500 MVA 400/220 kV ICT at Raipur Pool S/s and (iv) 6 Nos. of 220 kV line bays (GIS) at Raipur Pool S/s for termination of various lines planed by CSPTCL.

(b) Under WRES XXIX, the Petitioner is required to implement (i) 220 kV level at 765/400 kV Dharamjaigarh S/s with 2x500 MVA, 400/220 KV ICTs along with associated bays, (ii) 2 Nos. of 220 kV line bays at Dharamjaigarh s/s for termination of Dharamjaigarh – Churri 220 kV D/c line, and (iii) 2 Nos. of 220 kV line bays at Dharamjaigarh S/s for termination of Dharamjaigarh- Dharamjaigarh CSP 220 kV D/c line.

(c) Scheduled Commercial Operation Date (SCOD) of the elements (i) and (ii) under the WRES XXVIII is 18 months from the effective date, which works out to September, 2024 and the SCOD of elements (iii) and (iv) is December, 2024. Whereas, SCOD of all the elements of WRES XXIX is March, 2025.

(d) Name of the Petitioner company has been changed from 'Dharamjaigarh Transmission Limited' to 'POWERGRID Dharamjaigarh Transmission Limited' and the Petitioner has also filed an additional affidavit to the above effect along with the Certificate of Incorporation pursuant to change of name dated 23.5.2023 issued by Registrar of Companies, Delhi.

(e) Owing to certain issue relating to the acknowledgment of petition filing fees and delay in registration of the Petitioner company for filing the Petitions, there has been a delay in filing of these Petitions as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned.

(f) The Petitioner has already impleaded the Western Region beneficiaries as party to the Petition and has also served copy of Petitions on them. However, no response has been received from them.

2. The representative of the Respondent, CTUIL submitted that CTUIL has already filed its recommendations, under Section 15(4) of the Electricity Act, 2003, for the grant of transmission licence to the Petitioner for executing the Project.

3. After noting the scope of works under the Project, the Commission observed that the Petitioner is required to implement 6 Nos. of 220 kV lines bays at Raipur Pool S/s and 4 Nos. of 220 kV lines bays at Dharamjaigarh S/s for termination of the various lines of CSPTCL and it would thus be proper that CTUIL ensures the timeline for constructions of these transmission lines by CSPTCL align with SCOD of these elements. The representative of the CTUIL assured to take necessary action in this regard.

4. After hearing the representative of the parties, the Commission also permitted the Respondents to file their replies/comments on the Petitions, if any, within a week, with copy to the Petitioner, who may file its response, thereof, if any, within three days thereafter.

5. The Commission directed the Petitioner to submit on an affidavit within a week the copy of Form II posted on its website along with date of posting (required as per the Sub Section 7 of the Section 7 of the CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulation, 2009 read with Order dated 22.01.2022 in Petition No. 1/SM/2022.

6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**